

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.2 - IA/319(AHM)2024
In
CP(IB) 29 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Jugal Hansal Brothers Through its Properitor Smit N Soni
V/s
Octagon Communications Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 19/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant / RP : Ms. Shalya Agarwal, Advocate a/w.
: Ms. Sejal Agrawal, RP in Person
For the Respondent :

ORDER

IA/319(AHM) 2024

Learned Counsel for the applicant, Ms. Shalya Agarwal, along with RP Ms. Sejal Agrawal, after a brief hearing in the matter upon instructions of the RP Learned Counsel for the applicant, wishes to withdraw the present application, with liberty to conduct another CoC meeting and file a revised application, within ten days' from the date of this order. The CoC meeting is to be conducted, within seven days.

Accordingly, **IA/319(AHM) 2024** is dismissed as withdrawn with liberty.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)